

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 216 of 2014 &
IA-335 of 2014**

Dated : 25th September, 2014

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Municipal Corporation of Greater Mumbai Appellant(s)

Versus

Tata Power Co. Ltd. & Anr. Respondent (s)

**Counsel for the Appellant (s) : Mr. Shanti Bhushan, Sr. Adv.
Mr. Harvinder Toor
Mr. T. Sidhu
Mr. Kartik Seth**

**Counsel for the Respondent(s) : Mr. Ramji Srinivasan, Sr. Adv.
Ms. Poonam Verma
Mr. Abhishek Munot for Tata Power
Mr. Parag Tripathy, Sr. Adv.
Mr. Jayant Bhushan, Sr. Adv.
Mr. C.S. Vaidyanathan, Sr. Adv.
Mr. Buddy Ranganadhan
Mr. S. Venkatesh for R.1
Mr. Anuj Agarwal
Mr. Dhruv Chopra
Mr. Amit Kapur
Mr. Kunal Kaul**

ORDER

We feel that instead of passing any order in IA, it would be better to hear the main Appeal by fixing an early date for final disposal.

Accordingly, the post the matter for final disposal on **16.10.2014 at 12.30 p.m. & 4.30 p.m.** In the meantime, the pleadings be completed.

**(Rakesh Nath)
Technical Member**

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**(Justice M. Karpaga Vinayagam)
Chairperson**